

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 137 of 2020**

**IN THE MATTER OF:**

**Sunil Amarlal Chawla**

**...Appellant**

**Versus**

**Union Bank of India & Anr.**

**...Respondents**

**Present:-**

**For Appellant: Mr. Ashishchandra Rao and**

**Mr. Vikram Nankani, Advocates.**

**For Respondent: Mr. Purusharth Bisht, Advocate for R-1**

**Ms. Savita Nangare, Advocate for R-2.**

**O R D E R**

**(Virtual Mode)**

**22.07.2020** Mr. Purusharth Bisht, Advocate for Learned Counsel for Respondent No. 1 informs this Appellant Tribunal that he will be filing Vakalatnama on behalf of the Respondent No. 1 and prays for time to file 'Reply-Affidavit' for Response. Ms. Savita Nagare, Advocate for Respondent No. 2 appears and prays for time to file 'Reply-Affidavit' for Response.

Hence, both the Respondents are directed to file their 'Reply-Affidavit' for Response within ten days from today. The Learned Counsel for the Respondent Nos. 1 and 2 are directed to serve the copy of the 'Reply-Affidavit' for Response three days well in advance before the next date of hearing. Learned Counsel for the Appellant is directed to file Rejoinder within a week thereafter.

Registry is directed to list the matter on **13<sup>th</sup> August, 2020.**

**[Justice Venugopal M.]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

**[Alok Srivastava]  
Member (Technical)**

Basant B./ nn.